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SLP(Crl.)No. 1041 OF 2001
ITEM No.4
and 39

Court No. 5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1041/2001
(From the judgement and order dated 20/09/2000 in CRLA 304/98
of The HIGH COURT OF H.P AT SHIMLA)

DHARMINDER

Petitioner (s)

VERSUS

STATE OF HIMACHAL PRADESH
(With Office Report)

Respondent (s)

WITH

SLP(Crl.) No...../2001 [CC(Crl.) 2373]
(With appln.(s) for c/delay in filing SLP)

Date : 30/03/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE R.P. SETHI

For Petitioner (s)

Ms. Chandrakant Nayak,Adv.(A.C.)

For Petitioner

Mr. Anil Soni,Adv.

in SLP(CRL.).../2001 Ms. Meenakashi Arora,Adv.
CC(CRL.) 2373

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.

.SP2

Special Leave to Appeal (Crl.) No. 1041/2001@@

EE

Issue notice.

Mrs. Meenakshi Arora, Adv. accepts notice for
respondent-State of Himachal Prades.

Leave granted.

SLP(Crl.) No...../2001 [CC (Crl.) 2373]@@

EE

Delay condoned.

Issue notice.

.SP1

(N.K. Goel)
Court Master

(H.K. Bhatia)
Court Master